

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI.

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Misc.Petition No.1666/89 in
REGN.NO. OA 976/88

Dated: 4.8.1989

Shri Alok Tewari Applicant

Vs.

Regional Labour Commissioner(Central),
Kanpur & three others.

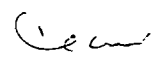
..... Respondents.

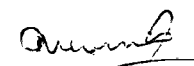
CORAM: HON'BLE MR. P.K.KARTHA, VICE CHAIRMAN
HON'BLE MR. P.C.JAIN, MEMBER

For the Applicant None

For the respondents None.

The prayer contained in the Misc.Petition
No.1666/89 is that the applicant may be allowed
to withdraw the Original Application as his
grievance has already been redressed. In view of
this, the Misc.Petition is allowed and the
Original Application is dismissed as withdrawn.


(P.C.JAIN)
MEMBER
4.8.89


(P.K.KARTHA)
VICE CHAIRMAN
4.8.89